

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 23rd April, 2020

S.O - /33 Whereas, on 18-07-2015 Police Station Kishtwar received an information to the effect that after offering the Eid prayers a procession marched ahead to Zeyarat Faridia and at Hidyah Chowk one Ab Gani Butt S/O Gh. Ali Butt R/O Pethgam Marwah alongwith others in the procession had started raising anti-national and Pro Pak slogans; and

2. Whereas, a Case FIR No. 119/2015 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Kishtwar and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 Cr.PC; and

4. Whereas, during the further investigation the other processionists who participated in sloganeering were identified as (1) Bilal Ahmad Butt S/O Ab. Rashid Butt R/O Marwah, (2) Raj Mohd S/O Mohd Yaqoob Gujjar R/O Phogumarh Hasti, (3) Imran Butt S/O Mohd Amin Butt R/O Nagni Kishtwar, (4) Sajjad Hussain S/O Gh.

Hassain Sheikh R/O Yourdu Marwah, (5) Aqib Rasool S/O Gh. Mohi-ud-din R/O Teller Marwah, (6) Imran S/O Irfan Hajam R/O Hatta Kishtwar, (7) Yawar Hussain S/O Mohd Iqbal R/O Dugga Kishtwar, (8) Hawnawaz Ahmad S/O Gh. Rasool Sheikh R/O Sangrambhatta, (9) Asif Ahmad S/O Manzor Ahmad Peer R/O Astan Bala Kishtwar, (10) Ilyas Ahmad S/O Ab. Latif Chobdar R/O Link Road, Kishtwar, (11) Khali Hussain S/O Mohd Yousuf Pashu R/O Keshwan and during investigation all these accused persons were arrested; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie case established against all the accused persons for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967 ; and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

W/ 20/4
Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act,

1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 13 Unlawful Activities (Prevention) Act, 1967 in case FIR No. 119/2015 of Police Station Kishtwar.

By order of the Government of Jammu & Kashmir.

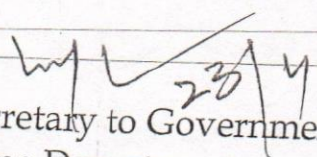
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/ /2020

Dated:-16 -04-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.